

(a) the facilities being provided by Government for setting up electronic units in Uttar Pradesh and Maharashtra;

(b) whether Government propose to set up new electronic units at Allahabad in U.P. and Dhulia in Maharashtra; and

(c) if so, the details thereof and the amount earmarked for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K MENON). (a) Government of India encourages the setting up of electronic industries throughout the country in all relevant sectors of electronics. The concerned State Government or agencies like the State Electronics Development Corporations (SEDCs) provide some facilities and promotional incentives for setting up of specific industrial units in the state. The Department of Electronics gives necessary guidance and approvals/licences etc. Department of Electronics also provides some assistance for projects in areas such as manpower development and education, quality control, testing and standardisation, R&D in electronics etc. These considerations would apply to the setting up of electronic industries in Uttar Pradesh and Maharashtra.

(b) There is no proposal at present for setting up new electronic units in Allahabad, U.P. and Dhulia in Maharashtra in the Department of Electronics.

(c) Does not arise.

#### **Recognition of Sanskrit Colleges**

8486. SHRI R.N. RAKESH: Will the PRIME MINISTER be pleased to state

(a) whether recognition to Sanskrit Colleges is accorded by the Banaras Hindu University only;

(b) if so, the number of colleges recognised by this University;

(c) whether Government contemplate to entrust the task of according recognition to the Sanskrit Colleges to any other universities in the States in which the Colleges are proposed to be opened; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (d). According to the information furnished by the University Grants Commission, affiliation of colleges to different Universities is governed by the provision of their Acts/Statutes. A number of Universities in the country have granted affiliation to Sanskrit Colleges.

Section 15(1)(b) of the Banaras Hindu University Act, 1915, empowers the University to admit Colleges and Institutions, within a radius of 15 miles from the main temple of the University, to the privileges of the University. Four Colleges located in Varanasi have so far been admitted to the privileges of the University. However, none of these Colleges imparts Sanskrit education exclusively.

#### **Disposal of Cases Under Forest (Conservation) Act, 1980**

8487. SHRI KASHIRAM CHHABILDAS RANA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the conference of the State Forest Ministers held in May, 1989 had authorised the regional offices for the quick disposal of cases pertaining to one hectare area of Forest land under Forest (Conservation) Act, 1980;

(b) if so, the number of such cases received by the regional office in Bhopal upto

31st March, 1990 and the number of cases disposed thereof, and

(c) whether Government propose to authorise State governments to dispose of such cases at their level keeping in view the delay in disposing of these cases?

**THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUSTRAY)** (a) The conference of the State Forest Ministers held in May, 1989 had recommended delegation of powers under the Act to regional offices of the Ministry to clear cases involving forest diversions less than one hectare. The recommendation has been accepted and powers have been delegated to the regional offices under the Act.

(b) Regional Office Bhopal received 25 such proposals upto 31st March 1990. Out of these 21 cases have been disposed off.

(c) There is no such proposal under consideration of the Government.

[English]

**Kendriya Vidyalaya Sangathan Employees**

8488 **SHRIMATI GEETA MUKHERJEE** Will the PRIME MINISTER be pleased to state

(a) whether Kendriya Vidyalaya Sangathan contributes to National Foundation of Teachers

(b) if so, the details thereof, and

(c) the details of teachers of Kendriya Vidyalaya Sangathan who have been benefited whose surveys have been benefited during last three years?

**THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA)** (a) Yes, Sir

(b) Kendriya Vidyalaya Sangathan is treated as a State for collecting subscription from the public. From the annual collections, Rs. 25,000/- was paid by the Kendriya Vidyalaya Sangathan as annual contribution to the National foundation for Teachers Welfare during 1988-89. In addition 10% of the total collections was also paid to national Foundation for Teachers Welfare. The Kendriya Vidyalaya Sangathan became the member of this foundation during 1988-89.

(c) During 1988-89, 3 applications received from teachers/dependants were considered by Kendriya Vidyalayas Sangathan State working Committee and none of them was found suitable for the financial assistance and as such, no relief was given during 1988-89. However, applications received during 1989-90 are under examination and will be considered by the duly constituted Committee of Kendriya Vidyalaya Sangathan.

**Delegation of Powers of State Government Under Forest (Conservation) Act, 1980**

8489 **SHRICHHABIRAMARGAL** Will the Minister of ENVIRONMENT AND FORESTS be pleased to state

(a) whether Union Government propose to delegate powers to State Governments for speedy disposal of cases under Forest (Conservation) Act, 1980.

(b) whether Madhya Pradesh government have recommended to exclude treeless revenue areas recorded as "Big/Small tree Forest" out of the demarcated forest cover, and

(c) whether Government have accepted the recommendations, if not, the time-limit for taking a decision in this regard?